

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2680/2021

(Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court Of Judicature At Allahabad)

SAHEENBANO & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 87899/2021 - EXEMPTION FROM FILING O.T.)

Date : 23-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Dr. Sumant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Vedant Bharadwaj, Adv.
Mr. Taney Hari Har Lal, Adv.
Mr. Apoorva Chaouhan, Adv.
Mrs. Surbhi Sharma, Adv.
Mr. Amol Chitravanshi, Adv.

For Respondent(s) Mr. Ajay Kumar Mishra, A.g., V.c., Adv.
Ms. Tulika Mukherjee, AOR
Mr. V. Aravind, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Ms. Prachi Bajpai, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 03.03.2025.

Interim order to continue till the next date of hearing.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)